

SUPREME COURT OF INDIA

Life Insurance Corporation of India

Vs.

Dr Ashok Kumar Ladha

C.A.No. of 1996

(A.M.Ahmadii, C.J. and K.S.Paripoornan J.)

10.07.1996

ORDER

The Text below is only a summarized version of the order pronounced

Whether interest can be levied on modified policy amount under consideration. LIC did not carried matter to National Commission failing which petitioner had to contest in Court. Supereme Court held that petitioner entitled to cost due to non-compliance of proper procedure by LIC.